

श्री हुकम चन्द कछवाय (देवास)

मैं इस पर आपत्ति करता हूँ। पता नहीं किस ढंग से इन्होंने मंडम कह दिया है।

**Mr. Speaker:** Could Shri Joachim Alva repeat it, because I could not enjoy the laughter and I had not followed him?

**Shri Hari Vishnu Kamath (Hoshan-gabad):** He has addressed you as 'Madam'. It is improper.

श्री हुकम चन्द कछवाय : इनको भ्रमा मांगनी चाहिये।

**Mr. Speaker:** A man of my age does not feel concerned about it.

**Shri Joachim Alva:** It was this way; I was overwhelmed by the personality of the hon. Prime Minister.

**An hon. Member:** Madam is in Rajya Sabha.

**Mr. Speaker:** A Member has said that it is not Rajya Sabha but it is Lok Sabha.

**Shri Joachim Alva:** May I know whether there was any reference to China and our dealings with China and about their getting tough? Does it preclude the possibility, as nobly envisaged by the great Jawaharlal Nehru and by his distinguished successor Shastriji, of an honourable and self-respecting agreement with China and an extension of the Tashkent spirit?

**Shrimati Indira Gandhi:** Certainly, China was mentioned, and as I have said in the statement, our Defence Minister had talked with him about our concern regarding the situation on the border.

12:13 hrs.

PAPERS LAID ON THE TABLE

- (i) NOTIFICATION UNDER PROCLAMATION IN RELATION TO STATE OF KERALA
- (ii) NOTIFICATIONS UNDER AIRCRAFT ACT
- (iii) ANNUAL ACCOUNTS OF COCHIN PORT TRUST AND AUDIT REPORT THEREON
- (iv) NOTIFICATION UNDER MOTOR VEHICLES ACT

**The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy):** (a) I beg to re-lay on the Table—

- (1) A copy of Notification SRO. No. 296/65 published in Kerala Gazette dated the 27th July, 1965, making amendment to the Kerala Motor Vehicles (Taxation of Passengers and Goods) Rules, 1963, under sub-section (4) of section 20 of the Kerala Motor Vehicles (Taxation of Passengers and Goods) Act, 1963, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala [Placed in Library. See No. LT-5307/65]
- (2) A copy each of the following Notifications making certain amendments to the Kerala Motor Vehicles Rules, 1961, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—
  - (1) GO(MS) No. 246/PW published in Kerala Gazette dated the 21st September 1965.

[Shri Sanjiva Reddy]

- (ii) SRO. No. 375/65 published in Kerala Gazette dated the 12th October, 1965;

[Placed in Library. See No. LT-5308/65].

- (iii) SRO. No. 394/65 published in Kerala Gazette dated the 2nd November, 1965.

- (iv) SRO. No. 402/65 published in Kerala Gazette dated the 9th November, 1965.

[Placed in Library. See No. LT-5344/65].

(b) I beg to lay on the Table:—

- (1) A copy each of the following Notifications under section 14A of the Aircraft Act, 1934, together with an explanatory note:—

(i) The Indian Aircraft (Sixth Amendment) Rules, 1965, published in Notification No. GSR. 1865 in Gazette of India, dated the 25th December, 1965.

(ii) The Indian Aircraft (First Amendment) Rules, 1966 published in Notification No. GSR. 83 in Gazette of India dated the 15th January, 1966.

[Placed in Library. See No. LT-5514/66].

(2) A copy of the Annual Accounts of the Cochin Port Trust for the period 29th February, 1964 to 31st March, 1964 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-5515/66].

(3) A copy of the Delhi Motor Vehicles (5th Amendment) Rules, 1965, published in Notification No. F.3(8)/65-PR-(1) in Delhi Gazette dated

the 15th July, 1965, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-5516/65].

**NOTIFICATIONS UNDER RICE MILLING INDUSTRY (REGULATION) ACT, ESSENTIAL COMMODITIES ACT**

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** I beg to lay on the Table:—

- (1) A copy of the Rice Milling Industry (Regulation and Licensing) Amendment Rules, 1966 published in Notification No. GSR. 85 in Gazette of India dated the 15th January, 1966 under sub-section (4) of section 22 of the Rice Milling Industry (Regulation) Act, 1958.

[Placed in Library. See No. LT-5517/66].

- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Delhi Roller Mills Wheat Products (Ex-mill and Retail) Price Control Order, 1965, published in Notification No. GSR. 1792 in Gazette of India dated the 2nd December, 1965.

(ii) The Roller Mills Wheat Products (Price Control) Sixth Amendment Order, 1965, published in Notification No. GSR. 1793 in Gazette of India dated the 2nd December, 1965.

(iii) The West Bengal Essential Commodities (Restrictions Movement) Control Second Amendment Order, 1965, published in Notification